

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 38(2)(b) & (c) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation with interest for the generation loss suffered due to delay in operationalisation of 300 MW connectivity dated 7.2.2024 granted to the Petitioner at Bikaner II PS and directions to Northern Regional Load Despatch Centre to ensure that the Petitioner is granted T-GNA for the entire capacity i.e., 300 MW till the Petitioner's connectivity is operationalised by CTUIL.

Petitioner : Khidrat Renewable Energy Pvt. Ltd. (KREPL) and Anr.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Janmali Mainkala, Advocate, KREPL
Shri Deep Thakur, Advocate, KREPL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking compensation for generation loss faced due to curtailment on account of delay in operationalisation of 300 MW connectivity dated 7.2.2024 granted to the Petitioner at Bikaner II PS and directions to PGCIL/PBSTL/CTUIL to provide suitable evacuation mechanism till operationalisation of Petitioner's connectivity and the Northern Regional Load Despatch Centre to ensure that the Petitioner is granted T-GNA for the entire capacity i.e., 300 MW. The learned counsel further submitted that similar issues are also pending consideration in Petition No. 26/MP/2026 and Ors.

2. After hearing the learned counsel for the Petitioners, the Commission directed as under:

- (a) Admit and issue notices to the Respondents.
- (b) The Respondents to file their replies, if any, within four weeks, with a copy to the Petitioners, who may file their rejoinder(s), if any, within three weeks thereafter.

(c) The Petitioners to file, on an affidavit, the following information with respect to the curtailment of power from their Project for which the reliefs are sought under the present Petition within three weeks:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)	Curtailed Quantum (MW)

(d) The Respondent/CTUIL to file, on an affidavit, the following information within three weeks:

S. No.	Elements of the Transmission system required for the effectiveness of Connectivity/ GNA for the Petitioner	Implementing Agency	SCOD	Present Status

3. The Petition will be listed for hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)